

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1277 of 1996

New Delhi, dated this the 16th October, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Harminder Singh,
S/o Shhri Gurcharan Singh,
Depot Stores Keeper Gr.III,
Under A.E. (CSP),
Northern Railway,
Dhilwan,
Kapurthala Distt.
Punjab.

..... APPLICANT

(By Advocate: Shri B.L.Madhok Proxy counsel
for Shri B.S.Mainee)

VERSUS

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Chief Engineer,
Northern Railway,
Headquarters Office,
Baroda House,
New Delhi.
3. The Dy. Chief Engineer (TP),
Northern Railway H.Q. Office,
Baroda House,
New Delhi.

..... RESPONDENTS

(By Advocate: Shri S.K.Sawhney proxy
counsel for Shri P.S.Mahendru)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Sawhney very fairly concedes
that the applicant's representation dated
February 1992 still remains undisposed of.

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2. We dispose of this O.A. with a direction to the Respondents to dispose of the applicant's representation dated February, 1992 by means of a detailed, speaking and reasoned order under intimation to him within two months from the date of receipt of this order. In the event that any grievance still survives, it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law if so advised. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)
/GK/

S. R. Adige

(S. R. Adige)
Member (A)